coming down are very dim. I say they are very bright.

SHRI CHITTA BASU: The Government is committed to the principle of a need-based wage, as agreed upon in the Fifteenth Indian Labour Conference. May I know from the Government whether the demand for the merger of dearness allowance with pay is not in conformity with the principle agreed to by the Government in the Fifteenth Indian Labour Conference of a need-based wage.

SHRI MORARJI R. DESAI: We have not come to a stage when need-based wages can be given in this country at any rate.

CENTRAL ELECTRICITY CONSULTATIVE COUNCIL

*10. SHRI S. K. VAISHAMPAYEN: Will the Minister of IRRIGATION AND POWER be pleased to refer to the answer to Starred Question No. 183 given in the [Rajya Sabha on the 31st May, 1967 and state:

- (a) whether the Central Electricity Gonsultative Council has since been constituted; and
 - (b) if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (PROF. SIDHESHWAR PRASAD): (a) Yes, Sir.

(b) A copy of Government Resolution dated the 19th January, 1968 setting up the Central Electricity Consultative Council, giving its composition and functions, is placed on the Table of the House.

RESOLUTION GOVERNMENT OF INDIA

MINISTRY OF IRRIGATION AND POWER

New Delhi, the 19th January, 1968

No. EL. II-1 (7)/65.—With a view to establishing closer relations between suppliers and users of electricity and affording opportunities for consultation relating to the

various aspects of power development in the country, such as generation, transmission and distribution, and also the services provided by the electricity undertakings, the Government of India have decided to set up a Central Electricity Consultative Council.

- 2. The composition of the Council will be as under:—
 - (1) Union Minister for Irrigation & Power—Chairman
 - (2) Deputy Minister in the Ministry of Irrigation and Power-Member
 - (3) Five Ministers from State/and/ or Union Territories—Members
 - (4) Five Chairmen of State Electricity Boards—Members
 - (5) Fifteen Members of Parliament—
 Members
 - (6) Secretary, Ministry of Irrigation and Power—Member
 - (7) Representatives of the Ministeries of the Government of India— Members
 - (a) Ministry of Railways (Railway Board)
 - (b) Ministry of Steel, Mines and Metals
 - (i) Department of Iron and Steel.
 - (ii) Department of Mines & Metals.
 - (c) Ministry of Food, Agriculture, Community Development & Cooperation (Deptt. of Agriculture)
 - (d) Ministry of Industrial Development and Company Affairs (Deptt. of Industrial Development).
 - (e) Ministry of Finance (Deptt. of Expenditure)
 - (8) Representatives of -
 - (a) The Planning Commission—
 Member
 - (b) The Heavy Electricals, Bhopal—
 Member
 - (c) The Bharat Heavy Electricals
 Ltd.- Member

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- (9) Vice-Chairman, Central Water and Power Commission-Member
 - (10) President, Federation of Indian Chambers of Commerce & Industry or his representative-Member
 - (11) A Representative of the Federation of Electricity Underatkings of India-Member
 - (12) Chairman, Indian Electrical Association or Manufacturers' his representative-Member
 - Ministry of (13) Director (FE&P), Irrigation and Power-Member. Secretary

Chairman may invite any other person to attend the meetings of the Council as he may consider necessary.

- 3. In order to ensure fairly rapid rotation the tenure of the Council may be for two years at a time.
- 4. (a) The Council will consider and make recommendations on the following subjects:-
- (i) Matters relating to the generation, supply and distribution of electricity and the services and facilities provided by the electricity undertakings as may be referred to it for consideration, by the Union Minister for Irrigation and Power.
- (ii) Other matters relating to the generation, supply and distribution of electricity and the services and facilities provided by the electricity undertakings which individual Members of the Council may, with the approval of the Chairman, desire to be included in agenda.
- (iii) Any other matter of general public interest on public convenience relating to supply and distribution of power.
- (b) The Council will be purely consultative in character.
- (c) Question relating to staff, discipline and appointments shall not be brought before the Council.
- 5. (a) The Council will meet at least once a year.

- (b) The Chairman may constitute committees or sub-committees of the Council to advise the Government on specific problems relating to the servcies and facilities provided by the electricity undertakings.
- (c) Any member wanting to bring up a subject for discussion should give a clear notice of one month to the Secretary and state briefly the subjects to be discussed. The Secretary will circulate the agenda giving the members at least 10 days' notice together, as far as possible, with memorandum on each item. Urgent business may, however be brought forward for consideration without notice but with the approval of the Chairman. The Chairman may rule out a subject to this discretion.
- (d) The proceedings of the meetings of the Council will be confidential, but a short summary of the proceedings will be ordinarily prepared and given to the Press.
- 6. The Members of the Council will draw travelling allowance and daily allowance for attending the meetings of the Council at the rates fixed by the Government from time to time.

(Sd.) K. P. MATHRANI,

. 7 Secretary to the Government of India. No. EL. II-1(7)/65

Dated the 19th January, 1968.

ORDER: Ordered that the above Resolution be communicated to the members concerned, the State Governments the State Electricity Board, the Ministries of the Government of India, Prime Minister's Secretariat, Secretary to the President, the Planning Commission and the Comptroller and Auditor General of India.

Ordered also that the Resolution be published in the Gazette of India.

(Sd.) K. P. MATHRANI

Secretary to the Government of India.

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: SHRIS. K. VAISHAMPAYEN: May I know the number of members of this Council and the subjects for consideration by it, and may I also know whether the powers given to the Council are mandatory or recommendatory?

DR. K. L. RAO: It is only advisory and the subjects that are dealt with are matters connected with the generation, supply and distribution of electricity.

SHRIS. K. VAISHAMPAYEN: May I know, Sir, whether the Council will also go into the question of the rates that are prevailing which are different in different States and propose a uniform tariff for all the States?

DR. K. L. RAO: Quite so. This is one of the subjects that can be discussed in the Council.

ESTABLISHMENT OF AN INDUSTRIAL WORKSHOP AT INDORE

*II. SHRI NAND KISHORE BHATT: SHRI V. M. CHORDIA:

Will the Minister of SOCIAL WEL-FARE be pleased to state:

- (a) whether any proposal has been received from the Government of Madhya Pradesh for the establishment of an industrial workshop for the blinds at Indore under the scheme of "Assistance to Voluntary Associations for the Physically Handicapped"
- (b) if so, when the proposal was received; and
- (c) whether the decision of the Government of India in the matter has been communicated to the State Government.

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (DR. SHRIMATI PHULRENU GUHA):

- (a) Yes, Sir.
- (b) March, 1967.
- (c) Yes, Sir.

†The question was actually asked on the floor of the House by Shri Nand Kishore Bhatt. श्री विमलकुमार मन्नालालजी चौरिड़िया: क्या माननीय मंत्री जी यह बतलाने की कृपा करेंगे कि मध्य प्रदेश सरकार न कितनी मांग की थी और केन्द्रीय सरकार ने उसमें से क्या-क्या स्वीकार किया?

DR. SHRIMATI PHULRENU GUHA: Sir, the Government of Madhya Pradesh recommended the following assistance: working capital for three months Rs. 55,000, construction of buildings Rs. 65,000 and machinery and equipment Rs. 52,000.

श्री विमलकुमार मन्नालालजी चौरड़िया : केन्द्रीय सरकार ने इसमें क्या किया ?

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DR. SHRIMATI PHULRENU GUHA: The Government of India has sent a sanction for Rs. 64,750 for the construction of buildings and out of that a sum of Rs. 20,000 has been released. In principal it has been accepted that the request of the associations for the purchase of machinery worth about Rs, 52.500 will be considered when the building is constructed.

LINKING OF ELECTRICAL SYSTEMS TO OVERCOME EMERGENCY STOPPAGES IN INDUSTRIAL PRODUCTION

- *12. SHRI A. G. KULKARNI: Will the Minister of IRRIGATION AND POWER be pleased to state:
- (a) whether in view of the Koyna earthquake and the consequent losses in productivity in the region, the Government of India have any proposal under consideration to link electrical systems in different States to overcome emergency stoppages in industrial production in that region; and
 - (b) if, so what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (PROF. SIDHESHWAR PRASAD): (a) and (b) A statement is laid on the Table of the House.